

**Central Administrative Tribunal
Principal Bench**

OA-4472/2017

New Delhi, this the 16th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Srivastava, Member (A)**

Ms. Munesh Kumari,
Aged about 34 years,
D/o Sh. Rajendra Singh,
R/o H.No. 80 Village Budhanpur Majra Dabas,
North-West, Delhi-110081
Post : Teacher (Primary),
Group-B,
Mob No. 9968108202. Applicant

(through Sh. Ashutosh Dixit with Sh. Anuj Aggarwal)

Versus

1. Govt. of NCT of Delhi
Through the Chief Secretary
Secretariat, I.P. Estate,
New Delhi – 110002
2. Delhi Subordinate Services Selection Board (DSSSB)
Through the Chairman
FC-18, Institutional Area,
Karkardooma, Delhi – 110092
3. North Delhi Municipal Corporation,
Through the Commissioner (North),
Dr. S.P.M. Civic Centre,
Minto Road, New Delhi-110002
4. South Delhi Municipal Corporation,
Through the Commissioner (South),
Dr. S.P.M. Civic Centre,

Minto Road, New Delhi-110002

5. East Delhi Municipal Corporation,
Through the Commissioner (East),
Udyog Sadan, Patparganj Industrial Area,
Delhi-110095
6. The Delhi Police,
Through the Commissioner of Police,
Police Headquarters, ITO,
Delhi – 110002
7. The Lt. Governor of Delhi
6, Raj Niwas Marg, Civil Lines,
New Delhi, Delhi 110054

(through Ms. Sangita Rai for R. No. 2 and 5, Ms. Anupama Bansal for R.No. 3 and Sh. Kumar Onkareshwar for R.No. 4)

ORDER(ORAL)

Hon'ble Mr. Justice Permod Kohli

Learned counsel for the applicant submits that the examination which has been challenged in this application has been cancelled. This application is therefore rendered infructuous and is dismissed as such.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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